

General Manager
Division of Foreign Institutional Investors & Custodians
INVESTMENT MANAGEMENT DEPARTMENT

Cir No. IMD/FII & C/ 39/2009
May 12, 2009

To
All Foreign Institutional Investors
through their designated Custodians of Securities

Dear Madam/Sir

Sub: Allocation methodology of debt investment limits to FIIs

1. Please refer to SEBI circular IMD/FII & C/ 37/2009 dated February 06, 2009 providing the modalities for the allocation methodology for the debt investment limits.
2. It has been decided that the unutilised investment limits for government debt shall also be allocated in similar manner as specified in the circular mentioned above.
3. In partial amendment to clause 3 (h) of the aforesaid circular, no single entity shall be allocated more than Rs.1,000 cr. of the government debt investment limit.
4. A copy of this circular is available at the web page "F.I.I." on our website www.sebi.gov.in. The custodians are requested to bring the contents of this circular to the notice of their FII clients.

Yours faithfully,

Jeevan Sonparote